

# High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

To

1. The Registrar Judicial,  
High Court of J&K, Jammu/Srinagar.
2. The Principal District & Sessions Judge,

No:- 421-54/9.5 Dated:- 05/04/2019

**Subject:- Legal Aid Awareness Message through Court Process.**

Sir,

With a view to create awareness amongst the litigants with regard to the scope of Section 12 of the J&K State Legal Services Authorities Act which provides for Free Legal Aid to the deserving Litigants, I am desired to inform you that Hon'ble the Chief Justice, High Court of J&K, on recommendations of the Hon'ble Executive Chairperson, J&K State Legal Services Authority, has been pleased to direct that in future a printed message (text enclosed) indicating as to who are the eligible litigants entitled to Free Legal Aid and depicting the Phone numbers and addresses of the Legal Services functionaries who can be contacted for grant of Legal aid, be printed on the reverse of the Court Notices etc. to be served upon the litigants. Further, it has also been directed that such messages should also be displayed as a slide on the screen of the Digital Display Board of the Courts when the Courts are not in session.

In this regard, you are requested to take note of the above said direction and take further follow-up action accordingly.

With warm regards

Yours faithfully

(Sanjay Dhar)  
Registrar General

Dated:- 05/04/2019

No:- 421-541/19  
Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Executive Chairperson J&K State Legal Services Authority.  
..... for information of their Lordships.
3. Member Secretary J&K State Legal Services Authority, Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu.
5. Registrar Rules, High Court of J&K, Jammu.  
..... for information.
6. CPC e-Courts, High Court of J&K for uploading on High Court Website.

Registrar General



E-mail:-jkslsa1234@gmail.com.  
Phone:-0191-2539679/Fax:0191-2539962

**JAMMU & KASHMIR  
STATE LEGAL SERVICES AUTHORITY  
Toll Free Helpline No.1516**

**EVERY PERSON WHO HAS TO FILE OR DEFEND A CASE  
SHALL BE ENTITLED TO LEGAL SERVICES IF THAT  
PERSON IS:**

1. A member of a Schedule Caste or Schedule Tribe; or
2. A victim of trafficking in human being or forced labour;
3. A women or a child; or
4. A mentally ill or otherwise disabled person; or
5. A victim of a mass disaster , ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or
6. An industrial workman; or
7. A person in custody including custody in a protective home within the meaning of clause (g) of section 2 of the immoral Traffic ( Prevention Act,1956;or in a juvenile home; or in psychiatric hospital or psychiatric nursing home within the meaning of clause (g) of section 2 of the Mental Health Care Act, 2017 or
8. A Person having not more than of **Rs.1.00 lac**; annual income.

Those People who want to avail Free Legal Aid and are entitled to shall Contact Legal Services Authorities/Committees in the Court Complexes.

Secretary District Legal Services Authority

Contact No.

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*J. R. (Adm)*